Special incentives for Small Industries in Pharmaceutical Sector

1210. SHRI MAHENDRA PRASAD Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether Government propose to offer any special incentives for small industries in the pharmaceutical sector,

(b) if so, what are the details of such incentves; and

(c) what l_s Government's strategy to ensure that small industry plays an increasing role l_n this sector?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA-MENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) to (c) Presently there is no specific proposal under consideration of this Department for grant of special incentives to small industries in pharmaceutical sector Pharmaceutical Small Scale industries in any case are outside price control in respect of formulations covered in Category-II of DPCO, 1987

कोयला क्षेत्र का विद्येशी सपयोग से ग्राधनीकरण

1211. श्री श्रंकर वयाल पिंह क्या ऊर्जा मनी यह बताने की कृपा करेगे कि:

(क) कोयला क्षेत्र के ग्राधुनिकी-करण हेतु तकनीकी जानकारी प्रदान किए जाने के लिए सरकार ने किन-किन देशो के साथ ग्रनबंध किए हैं, ग्रौर

(ख) विदेशी सहयोग से कोयले के नये क्षेत्रो का पता लगाने की दिशा मे क्या प्रगति हुई है [?]

ऊर्जा मंत्री (श्री क याण सिंह कालमी): (क) कोयला क्षेत्र मे ग्राधुनिकीकरण किए जाने के लिए, जिसमे तकनीकी जानकारी शामिल है, कोयला परियोज-नाग्रो 'के विकास के लिए सोवियत संघ, यू0 के0, फास, पोलैंड, जर्मनी, कनाडा तथा ग्रारट्रेलिया के साथ संविदा किए गए हैं। (ख) कोयला ग्रन्वेषण के क्षेत्र मे कोई विदेशी सहयोग प्राप्त नहीं किया गया है।

Trading in Organ Transplant

1212 SHRI V. NARAYANASAMY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) whether it is a fact that organ transplant has been made commercial in Bombay and make-shift transplant units are being set up, causing life thereatening infections; and

(b) if so, whether Government have taken any steps to stop organ transplant under such conditions?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF SHAKEELUR REHMAN) (a) The Government have been reports that illicit trading in human organs for transplantation purposes is taking place in Bombay.

(b) With a view to regulating the human organs and for trading in preventing illegal organ transplats, the Goverment is contemplating the enactment of a comprehensive legislation which will be applicable throughout the country The proposed legislation will, inter-alia, include provisions for (1) banning sale of human organs for valuabe consideration and (11) empowering the Government to having necessary notify hospitals infrastructre for the purpose of removal of human organs and carrying out transplatation.

High Powered Board for clearing pending Power Projects

1213 SHRI V NARAYANASAMY Will the Minister of ENERGY be pleased to state

N

(a) whether it is a fact that Government are setting up a high powered board to clear power projects pending for a long time; (b) if so, how many power projects are at present pending consideration by the Central Government from different States; and

129

(c) by when a decision on these projects is likely to be taken by devernment?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BARANRAG DHARANE) (a) No, SE.

(b) and (c) 86 Power Projects are pending for techno-aconomic clearance in the Central Electricity Authority. The requirements for techno-economic elearance of power projects by the Central Electricity Authority include comprehensiveness of project reports, response of preject authorities to various comments/observations of the Central Electricity Authority/Central Water Commission availability of various essential inputs like fuel linkage, water availability and clearances from environment and forest angles, Control Board and State Pollution Mational Airports Authority etc. resolution of inter-State disputes, if any, in sharing of water resources and compliance with provisions of Section 29 of the Electricity (Supply) Act, 1948, etc. These could be taken up for techno-economic clearance when these requirements are completed. It is not therefore possible to indicate any time frame for clearance of these schemes

Premotion for Long Serving Teachers

1214 PROF. SOURENDRA BHAT-TACHARJEE. Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government are aware that even though four scales for college and university teachers have been provided since 1986, a big section of long serving teachers receive a raise m pay but no promotion; and

(b) whether in view of the well accepted policy of at least one promotion during one's service period, Selection Grade lecturer's post for such teachers would be treated as promotion' or just 'placement'?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GOBARDHAN): (a) The Scheme of revision of pay scales of teachers in universities colleges, announced by the Government of India on 22nd July, 1988; inter alis, provides for adequate opportunities of career advancement to the teachers.

(b) The qualifications required for promotion as Reader are different from qualifications required for placement as Lecturer in the Selection Grade.

Installation of improved Chullahs

1215 SHRI JAGADISH JANI: Will the Minister of ENERGY be pleased to stat e.

(a) what is the number of improved chullahs installed in the country since the national programme on improved chullahs was launched;

(b) whether Government have maintained the tempo of implementation of this national programme;

(c) if so, the achievement made in the Seventh Pian in this regard; and

(d) what are the States taking more intenest on installation of improved chullahs?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI B ABAN RAO DHATKANE): (a) Improved Chullha Programme was launched in December, 1963 and since then about 90 laksh chulhas have been installed all over the country upto the end of November, 1990

(b) Yes, Sir

(c) During the Seventh Plane period, 75.77 lakhs chulhas were installed against a target of 61.50 lakhs chulhas

(d) By and large all the States have been showing keen interest in this programme